

**HARYANA STATE POLLUTION CONTROL BOARD****SCO No.55, SECTOR-25, HUDA, PANIPAT**Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2023/156

Dated: 19/05/2023

To

The Registrar,
National Green Tribunal,
New Delhi.

Sub: Report on actual facts in the matter of Original Application No.901/2022: Ranbeer Singh Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 20/02/2023.

Ref: Hon'ble NGT vide order dated 20/02/2023.

Please find enclosed herewith the Report in the matter of Original Application No.901/2022: Ranbeer Singh Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 20/02/2023 for kind consideration of the Hon'ble Tribunal.


Regional Officer
HSPCB, Panipat

Report on actual facts in the matter of Original Application No.901/2022: Ranbeer Singh Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 20.02.2023.

1. Back ground and Directions of Hon'ble NGT:

The matter in Original Application No.901/2022: Ranbeer Singh Applicant Versus State of Haryana Respondent.

In the above matter, Hon'ble NGT vide order dated 20.02.2023 (copy attached as **Annexure-R1**) directed as under:

1. *This original application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 on a letter petition dated 19.07.2022 sent by Shri Ranbeer Singh S/o of Shri Jay Narayan Singh, R/o village Pardhana, Tehsil Israna, District Panipat, Haryana.*
2. *The grievance is that there is a company namely Golden Company situated at Israna Road village Pardhana Near HP Petrol Pump, District Panipat which is discharging its industrial effluent in the agriculture land of the complainant causing damage to standing crop. Toxic industrial effluents has also damaged tubewell machinery which was installed by the complainant at the agricultural land. Several times the complaint was made to the concerned Authorities but no action has been taken till date.*
3. *In our view the grievance at the first instance can be looked into by Local Authorities, for the purpose whereof, we constitute a joint Committee comprising State PCB and District Magistrate, Panipat who shall look into the complaint, visit the site, collect relevant information and if finds violation, take appropriate remedial action in accordance with law within two months.*
4. *The District Magistrate, Panipat shall be nodal agency for coordination and compliance.*
5. *The said Committee shall submit an action taken report within three months with the Registrar General of this Tribunal who shall place the report before the Bench if find necessary for any further order.*
6. *The report shall be submitted by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
7. *With the above direction/observations this OA is disposed of.*
8. *A copy of this order be forwarded to the State PCB and District Magistrate, Panipat by email for compliance.*

2. Compliance of the Orders of Hon'ble NGT:

- i) Sh. Virender Singh Dhull, HCS , Sub Divisional Magistrate, Panipat on behalf of District Magistrate, Panipat
- ii) Er. Kamaljit Singh, EE, Regional Officer, Haryana State Pollution Control Board (HSPCB), Panipat.

It was directed by Hon'ble NGT to undertake visit of the site, collect relevant information and if finds violation, take appropriate remedial action in accordance with law within two months.

The Joint Committee visited the site on 07.04.2023 and Sh. Ajay Ahlawat, AEE, HSPCB, Panipat has also accompanied the Joint Committee. The details of the Industry along with compliance status is as below:

1. M/S Golden Floor Furnishing Pvt. Ltd., Village Pardhana, Tehsil Israna, District Panipat

Date of Inspection: 07.04.2023

Operational Status: Operational at the time of Inspection

Industrial Sector: Textile (PCF YARN/CARPET manufacturing unit)

Year of commissioning: 2019

| A: Water Pollution and its Control | | |
|---|--|---|
| 1. | Water Supply Source Water Consumption (KLD) | Borewell 2.4 |
| | Industrial Domestic | 0 2.4 |
| 2 | Waste Water Generation(KLD) | |
| | Industrial Domestic | 0 2.4 |
| 3. | Waste Water Treatment (KLD) | |
| | Industrial Domestic | NA Septic Tank |
| 4. | Mode of Disposal of domestic Effluent | Unit has provided septic tank for disposal of domestic effluent. |
| 5. | Status of Consent under Water Act, 1974 | Unit has Obtained Consent to Operate from the Board and same is valid up to 30.09.2026 . |
| B: Air Pollution and its Control | | |
| 1. | Sources of Air Pollution | Boiler 1 no. (1TPH) Thermic Fluid Heater 1 no (30 Lakh K Calorie) |
| 2. | Type of Fuel Used | Biomass- 5.5 TPD |
| 3. | Status of Air Pollution Control Device | Common Multi Cyclone followed by 30 m Stack Height |
| 4. | Status of Consent under Air Act, 1981 | Unit has Obtained Consent to Operate from the Board and same is valid upto 30.09.2026 . |
| C: Hazardous Waste Management | | |
| | Quantity of Waste | NA |

| | |
|--|-------------------------|
| | upto 31.03.2024. |
| Observations w.r.t. Industry | |
| <ol style="list-style-type: none"> 1. Unit is engaged in manufacturing of PCF yarn and Carpet with installed capacity of 10 TPD using PP Chips and Master batch, Fiber as Raw Material. Unit has obtained CTO under water and air act from the Board. 2. Unit has also obtained authorization under HOWM Rules 2016. 3. Unit was found operational at the time of inspection. 4. Unit was found not using the washing process and unit has already submitted the undertaking that they will not start any washing process in future. 5. The unit is meeting its fresh water requirement from Borewell (1 no.). 6. Unit has obtained permission from Haryana Water Resources Authority for extracting ground water. (copy attached). 7. No discharge of the effluent was found from the unit as mentioned in the complaint. 8. Unit is complying with the provisions of Water Act 1974, Air Act 1981 and HOWM Rules 2016. | |

During inspection of the fields of the complainant Sh. Ranbeer Singh, it was found that there is no water/effluent lying in the field and dry wheat crop is ready for harvesting. It is also pertinent to mentioned that the Field of the complainant is in low lying area therefore the rainy water from the surrounding fields get accumulated during rainy season. The photographs of the site inspection are enclosed as **Annexure-R2**.

3. Conclusion:

Based on the findings during the inspection as mentioned in the report, it is submitted that the said industry is complying with the environmental norms and no discharge of industrial effluent was found in the agriculture land of the complainant Sh. Ranbeer Singh. Report is submitted for kind consideration of the Hon'ble Tribunal.

Dated: 19/05/2023


Kamaljit Singh
Regional Officer,
HSPCB, Panipat


Virender Singh Dhull,
HCS
Sub Divisional
Magistrate, Panipat

Item No. 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 901/2022

Ranbeer Singh

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 20.02.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 on a letter petition dated 19.07.2022 sent by Shri Ranbeer Singh S/o of Shri Jay Narayan Singh, R/o village pardana Tehsil Israna District Panipat, Haryana.

2. The grievance is that there is a company namely Golden Company situated at Israna Road village Pardana near HP Petrol Pump, District Panipat which is discharging its industrial effluent in the agriculture land of the complainant causing damage to standing crop. Toxic industrial effluents has also damaged tubewell machinery which was installed by the complainant at the agricultural land. Several times the complaint was made to the concerned Authorities but no action has been taken till date.

3. In our view the grievance at the first instance can be looked into by

shall look into the complaint, visit the site, collect relevant information and if finds violation, take appropriate remedial action in accordance with law within two months.

4. The District Magistrate, Panipat shall be nodal agency for coordination and compliance.

5. The said Committee shall submit an action taken report within three months with the Registrar General of this Tribunal who shall place the report before the Bench if find necessary for any further order.

6. The report shall be submitted by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

7. With the above direction/observations this OA is disposed of.

8. A copy of this order be forwarded to the State PCB and District Magistrate, Panipat by email for compliance.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

February 20, 2023
Original Application No. 901/2022
A



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

| | | | | | | | | |
|--|---|-----------------|-------------------|----------------------|------|-----------|----|----|
| Project Name: | Golden Floor Furnishing Pvt. Ltd. | | | | | | | |
| Project Address: | Khasra No. 58, 4, 6, 7, 14, 15, 16, 17, 25, 25, 59, 11, 20, 20 Village-Pardhana, Tehsil-Israna, District-Panipat, Haryana | | | | | | | |
| Village/MC: | Pardhana | Tehsil: | Israna | | | | | |
| District: | PANIPAT | State: | Haryana | | | | | |
| Pin Code: | -- | | | | | | | |
| Communication Address: | Khasra No. 58, 4, 6, 7, 14, 15, 16, 17, 25, 25, 59, 11, 20, 20 Village-Pardhana, Tehsil-Israna, District-Panipat, Haryana | | | | | | | |
| Address Regional Office: | Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula | | | | | | | |
| 1. NOC No.: | HWRA/NOC/IND/N/2022/760 | | | | | | | |
| 2. Application No.: | HWRA/IND/N/2022/2209 | 3. Category: | Industry | | | | | |
| 4. Project Status: | New | 5. NOC Type: | New | | | | | |
| 6. Ground Water Extraction Permitted: | | | | | | | | |
| Ground Water For | m3/day | m3/year | Valid From | Valid Upto | | | | |
| Fresh Water | 50.00 | 15000.00 | 21/10/2022 | 21/10/2023 | | | | |
| Total | 50.00 | 15000.00 | -- | -- | | | | |
| 7. Details of Ground Water Extraction: Total Existing No.: | 1 | | | Total Proposed No.: | 0 | | | |
| | DW | DCB | BW | TW | DW | DCB | BW | TW |
| Abstraction Structure* | -- | -- | 1 | -- | -- | -- | -- | -- |
| *DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder | | | | | | | | |
| 8. Quantum of ground water recharge(m3/year) | | | | -- | | | | |
| 9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism | No. of Piezometers | | | Monitoring Mechanism | | | | |
| | 0 | | | Manual | DWLR | Telemetry | | |
| | | | | 0 | 0 | 0 | | |

* Terms & conditions are at the back of this page.



Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or



